



IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. _____ OF 2024
[arising out of SLP(CrL.) No. 2558 of 2024]

SANJAY SINGH

APPELLANT(S)

VERSUS

DIRECTORATE OF ENFORCEMENT

RESPONDENT(S)

O R D E R

Leave granted.

Mr. S.V. Raju, learned Additional Solicitor General appearing for the respondent - Directorate of Enforcement¹ was asked in the morning session to obtain instructions. He states that the respondent - Directorate has no objection in case the appellant - Sanjay Singh is released on bail during the pendency of the proceedings arising out of ECIR no. HIU-II/14/2022 dated 22.08.2022 instituted in respect of offences under Sections 3 and 4 of the Prevention of Money Laundering Act, 2002.

We must record that the concession has been made on behalf of the respondent - Directorate before commencement of arguments on their side.

In view of the statement made, we allow the present appeal and direct that the appellant - Sanjay Singh will be released on bail during the pendency of the aforesaid proceedings, on terms and conditions to be fixed by the trial Court.

1 "Directorate", for short

Learned counsel for the appellant states that the appellant - Sanjay Singh will not make any comment with regard to his role in the present case.

We clarify that the concession given in the Court today would not be treated as a precedent.

We also clarify that we have not made any comments on the merits of the case.

The impugned judgment is set aside and the appeal is allowed and disposed of in the above terms.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(DIPANKAR DATTA)

.....J.
(PRASANNA BHALACHANDRA VARALE)

NEW DELHI;
APRIL 02, 2024.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No. 14510/2023

(Arising out of impugned final judgment and order dated 20-10-2023 in WPCRL No. 3035/2023 passed by the High Court of Delhi at New Delhi)

SANJAY SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.231464/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl.) No. 2558/2024 (II-C)

(IA No.44669/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44670/2024-EXEMPTION FROM FILING O.T.)

Date : 02-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALEFor Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Rajat Bhardwaj, AOR
Mr. Vivek Jain, Adv.
Mr. Irshad, Adv.
Ms. Ankita M Bhardwaj, Adv.
Mr. Kaustubh Khanna, Adv.
Mr. Rajat Jain, Adv.
Mr. Amit Bhandari, Adv.For Respondent(s) Mr. Suryaprakash V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hossain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Bansuri Swaraj, Adv.
Mr. Arkaj Kumar, Adv.UPON hearing the counsel the Court made the following
O R D E RSLP(Crl.) No. 2558/2024

Leave granted.

In terms of the signed order, the present appeal is allowed and it is directed that the appellant - Sanjay Singh will be released on bail during the pendency of the proceedings arising out of ECIR no. HIU-II/14/2022 dated 22.08.2022 instituted in respect of offences under Sections 3 and 4 of the Prevention of Money Laundering Act, 2002, on terms and conditions to be fixed by the trial Court.

The impugned judgment is set aside and the appeal is allowed and disposed of in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

SLP(Crl.) No. 14510/2023

In view of the orders passed in the connected appeal being Crl. Appeal @ SLP(Crl.) no. 2558/2024, the present special leave petition has become infructuous and the same is dismissed as infructuous.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR